

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.25
I.A. No.56/2020 in
C.P. No.11/BB/2017

IN THE MATTER OF:

Mrs. S. Maheshwari ... Petitioner
v.
M/s. Evershine Smelting Alloy Pvt. Ltd. & Ors. ... Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ajay Shankar Rao
For the Respondents : Akshay J. Simha

ORDER

1. Heard Shri Ajay Shankar Rao, learned Counsel for the Petitioner and Shri Akshay J. Simha, learned Counsel for the Respondent.
2. Both the learned Counsels request time on the ground that parties are endeavouring settlement. If there is no settlement, argument shall be advanced on the next date of hearing.
3. The matter is adjourned to **17.10.2023.**

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)